

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 226
CAA-64/ND/2020

IN THE MATTER OF:

M/s. Rishu Agencies Pvt. Ltd and anr and
M/s. Safex Complex Pvt. Ltd.

...APPLICANT

Section

Under Section 230-232

Order delivered on 20.01.2020
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant
For the Income Tax Department

:Mr. Ishwar Mohapatra, Advocate.
:Ms. Easha Kadian, Standing
Counsel along with Mr. Ankit
Singh, Advocate.

For the RD/OL

:Ms. Apoorva Chowdhury, Proxy
Counsel.

ORDER

Heard the submissions made by the Learned Counsel for the Petitioner. The Learned Counsel for the Income Tax Department has prayed for grant of two weeks' time. Proxy Counsel for RD/OL has submitted that they have filed their reply. Two weeks' time has been granted to the Income Tax Department for filing their report. Matter is adjourned to **18.02.2021**.

-sd-

(V.K. Subburaj)
Member (T)

-sd-

(P.S.N. Prasad)
Member (J)